NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.27/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES: Shri Balkrishna Shetty

V/s.

Shri Subhash S. Shetty

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME **DESIGNATION** SIGNATURE A.K. Meun Advocate for Pehhary 1

2 Ahr. Vinit of Metro. Adv for ilb Prepandants
ST Teram low Chambens

ORDER

T.C.P. No. 27/397-398/CLB/MB/MAH/2014

- Ld. Representatives of both the sides are present. From the side of the 1. Respondent a reply to the amended CP is to be filed. Therefore, seeking time to file reply within three weeks.
- The Respondents are directed to file reply to the amended Petition on or before 10.02.2017, thereafter a rejoinder, if any, within a week's hereafter.
- Let this CP be fixed for hearing on 27.02.2017. Date is duly communicated to both the sides.

Sd/-M. K. SHRAWAT Member (Judicial)

Dated: 9th January, 2017.